The Goa Provision of Water Supply (Amendment) Bill, 2022

(Bill No. 7 of 2022)

A BILL


BE it enacted by the Legislative Assembly of Goa in the Seventy-third Year of the Republic of India as follows:-

1. Short title and commencement.— (1) This Act may be called the Goa Provision of Water Supply (Amendment) Act, 2022.

(2) It shall come into force at once.

2. Amendment of section 6.— In the Goa Provision of Water Supply Act, 2003 (Goa Act 28 of 2003), for section 6, the following section shall be substituted, namely :-

“6. Offences and Penalties.— Whoever contravenes any provision of this Act or of any rules or orders made thereunder, shall, on conviction by a Judicial Magistrate be sentenced to pay a fine of, rupees ten thousand, if the conviction is relating to the user of piped water for domestic purpose, and rupees fifty thousand, if the conviction is relating to the user of piped water for commercial or industrial purpose. “.
STATEMENT OF OBJECTS AND REASONS

The Bill seeks to amend Section 6: Offences and Penalties of the Goa Provision of Water Supply Act 2003 (Goa Act 28 of 2003 (hereinafter referred to as the “said Act”), so as to decriminalize in terms of criminal punishment to fines as per proposed amendment.

The Bill seeks to achieve the above object.
Financial Memorandum

No financial implications are involved in this bill.

Memorandum Regarding Delegated Legislation

No delegated legislation is envisaged in this Bill.

Porvorim-Goa, NILESH CABRAL
Dated ::13/07/2022 Hon. Minister for Public Works

Assembly Hall NAMRATA ULMAN
Porvorim-Goa Secretary to the Legislative
Dated ::13/07/2022 Assembly of Goa
6. Offences and Penalties. - Whoever contravenes any provision of this Act or of any rules or orders made thereunder, shall, on conviction by a Judicial Magistrate, be either sentenced to simple imprisonment which may extend to a term of three months or to pay a fine of rupees five thousand, if the conviction is relating to the user of piped water for domestic purpose, and to a sentence which may extend to a term of six months of simple imprisonment or to a fine of rupees ten thousand, if the conviction be in connection with the user of piped water for commercial or industrial purpose.

Porvorim-Goa, NILESH CABRAL
Dated :-13/07/2022 Hon. Minister for Public Works

Porvorim-Goa NAMRATA ULMAN
Dated :-13/07/2022 Secretary to the Legislative Assembly of Goa
The Goa Provision of Water Supply (Amendment) Bill, 2022

(Bill No. 7 of 2022)

(To be introduced in the Legislative Assembly of the State of Goa)

GOA LEGISLATURE SECRETARIAT,
ASSEMBLY HALL, PORVORIM, GOA
JULY, 2022